

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 102/2008

Sub: Approval of incentive based on availability of transmission system for the year 2007-08 for Northern Region.

Date of hearing : 26.5.2009

Coram : Shri R.Krishnamoorthy, Member, and
Shri.S.Jayaraman, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents: 1.Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3.Jaipur Vidyut Vitaran Nigam Ltd,Jaipur
4.Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5.Himachal Pradesh State Electricity Board, Shimla
6.Punjab State Electricity Board, Patiala
7.Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8.Power Development Department, Govt. of J&K, Jammu
9.Uttar Pradesh Power Corporation Ltd, Lucknow
10.Delhi Transco Ltd, New Delhi
11.BSES Yamuna Power Limited, New Delhi
12.BSES Rajdhani Power Ltd., New Delhi
13.North Delhi Power Ltd., New Delhi
14.Chief Engineer, Chandigarh Administration, Chandigarh
15.Uttaranchal Power Corporation Ltd, Dehradun
16.North Central Railway, Allahabad

Parties present : Shri U.K.Tyagi, PGCIL
Shri S.K.Mondal, PGCIL
Shri J.Mazumder, PGCIL
Shri R.Prasad, PGCIL
Ms. Sangeeta Edwards, PGCIL

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system in Northern Region for the year 2007-08.

2. The representative of the petitioner requested to direct NRPC to recalculate availability for Northern Region transmission system for the year 2007-08 on account of following factors:

- (a) Outage due to dense fog is not attributable to the petitioner and it should be considered as natural calamity as per clause 6 (i) of Appendix-III of tariff regulations, 2004.

- (b) Outage on account of Ministry of Power instructions for cleaning of lines in March 2008 should not be considered as attributable to the petitioner.

3. The representative of the petitioner stated that during the previous year's fog related trippings had been considered which was not attributable to it. He argued that the same practice should be adopted for the year 2007-08 also.

4. The representative of the petitioner further submitted that the cleaning of transmission lines in Northern Region was normally done during the months of September and October every year, before onset of winter season. However, because of cascading trippings of the transmission lines on 8th and 9th March 2008, Ministry of Power had directed for cleaning of a number of transmission lines. Accordingly, some of the transmission lines had been cleaned once again during the month of March 2008, by taking shut down. He argued that as the cleaning was done at the instance of Ministry of Power, the outage of lines on that account should not be considered as outage attributable to it.

5. The Commission directed the Member-Secretary, NRPC to file his comments on the issue raised by the petitioner. His representative should be present before the Commission at the next date of hearing to clarify any issue related to the matter.

6. This petition shall be re-notified on 9.7.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)